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BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD

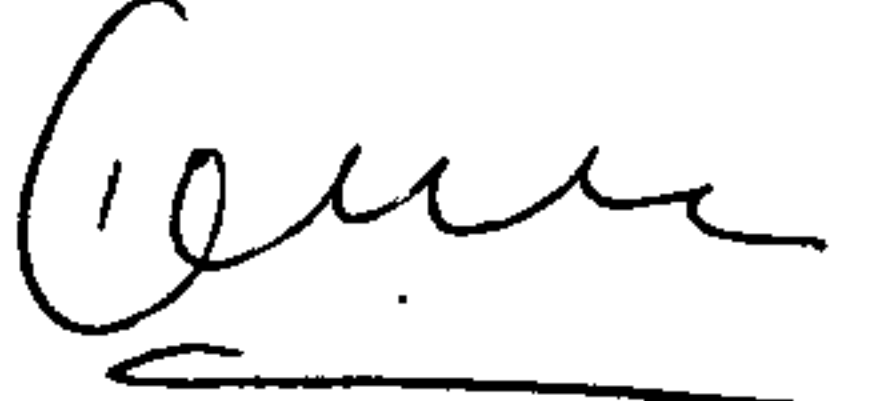

C.P. (I.B) No. 136/9/NCLT/AHM/2018

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.07.2018

Name of the Company: Shree Dutt Roadlines
V/s.
Diamond Power Infrastructure Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

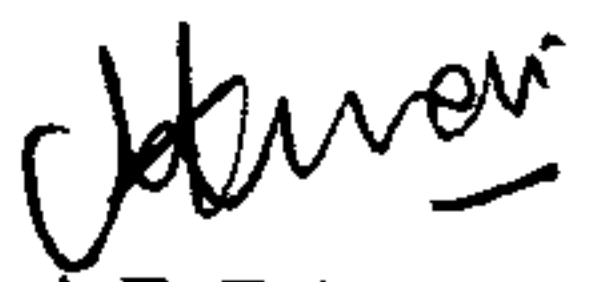
<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	VAIBHAVI PARIKH a.w. KAVANKUMAR MANKAD	Advocates	Petitioner	
2.	Kunal P Vaishnav	Advocate	Respondent	


ORDER

Advocate Ms. Vaibhavi Parikh with Advocate Mr. Kavankumar Mankad is present for the petitioner. Advocate Mr. Kunal Vaishnav is present for the Respondent.

On the request of the Respondent the matter is adjourned.

List the matter on 02.08.2018


MANORAMA KUMARI
(MEMBER JUDICIAL)


HARIHAR PRAKASH CHATURVEDI
(MEMBER JUDICIAL)

Dated this the 31st day of July, 2018.